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24.6.2003

MA-1322/2003 In  
OA-3307/2002

Present: Shri Ashish Nischal, learned proxy counsel  
for Shri Rajinder Nischal, for applicant  
in MA-1322/2003.

MA-1322/2003

OA-3307/2002 was disposed of vide order dated 16.1.2003 requiring the respondents to dispose of applicant's representations by passing detailed and speaking order in accordance with law within two months from the date of receipt of a copy of that order.

2. Respondents had received Tribunal's order under consideration on 23.1.2003. The period prescribed for implementation of the directions of the court expired on 23.2.2003. However, respondents have moved MA-665/2003 seeking extension of time to implement Tribunal's order. The same was allowed on 28.4.2003 extending the time limit for implementation of directions of this court upto 31.5.2003. It was clearly stated in order dated 28.4.2003 that no further time at any cost shall be granted. Respondents in OA have now made MA-1322/2003 seeking another extension of time by three months, i.e., upto 31.8.2003 for implementation of Tribunal's orders.

3. I have heard the learned counsel. Neither in this MA nor the learned counsel on a specific query

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has stated as to what specific steps have been taken by respondents in OA progressively towards implementation of court's orders. In the light of the clarification contained in order dated 28.4.2003 that no further time shall be granted to the respondents in the OA as also that respondents have not furnished information on the specific effective steps taken by them so far, this MA is rejected.

V.K. Majotra

(V.K. Majotra)  
Member (A)

cc.